

will have to be implemented by the State Governments. Action has been initiated on the various recommendations.

Production of pethidine hydrochloride by M/s. Gluconate Ltd.

4017. SHRI RAM VILAS PASWAN: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that M/s. Gluconate Ltd. (since taken over by Government) have suspended production of pethidine hydrochloride, a life saving drug, with effect from the 15th October, 1980 without the prior approval of Government;

(b) whether it is also a fact that some multinational companies have a hand in the stoppage of the production of the drug; and

(c) if answer to (b) is in the negative the reasons for the stoppage of the production of pethidine hydrochloride by M/s. Gluconate Ltd.?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): (a) M/s. Gluconate Ltd. have suspended production of Pethidine hydrochloride with effect from the 15th October, 1980. This suspension was reportedly unanimously approved by their Board and ratified by Government of West Bengal, which has assumed the managerial and financial responsibilities of the company consequent upon their take-over.

(b) and (c). M/s. Gluconate have informed that the suspension of production of Pethidine Hydrochloride was purely on grounds of hazards as portions of their factory where it was produced was declared unsafe by experts and due to apprehended danger to life and property in case of continuity of production.

Law Officers appointed in Tamil Nadu

4018. SHRI N. DENNIS: Will the Minister of LAW, JUSTICE AND

COMPANY AFFAIRS be pleased to state:

(a) the details of the Law officers appointed by the Central Government in Tamil Nadu to conduct cases on their behalf in various courts; the table. (Annexure I) [Placed in them; and

(c) the details of the conditions of service?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKER): (a) Ministry of Law has got a Senior Standing Counsel, four Additional Standing Counsel and a panel of Senior Counsel for the Central Government litigation in the Madras High Court and a panel of Government Pleaders for such litigation in the City Civil Courts in Madras but not in other Courts. The names of the above Central Government Counsel are given in the list which is laid on the table. (Annexure I) [Placed in Library. See No. LT-1633/80]. In addition, other Departments of the Central Government directly retain or maintain a panel of counsel for specific types of cases, such as Railways, Income-tax etc., details of which are not mentioned by my Ministry.

(b) and (c). The copies of the terms of the Counsel maintained in the above list are also laid on the Table. (Annexure II to IV).

Employees transferred to the Ministry of Energy from other Ministries getting provisional pay

4019. SHRI R. P. YADAV: Will the Minister of ENERGY be pleased to state:

(a) is it a fact that various employees transferred to his Departments are getting provisional pay for non-receipt of their L.P.Cs from their previous Departments/Ministries just due to mal-functioning of the Administration wing;

(b) details of such employees indicating their designations and period for which their L.P.Cs. have not been obtained;